IN THE HIGH COURT OF MADHYA PRADESH

AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND PATHAK

ON THE 15th OF JULY, 2024

MISC. CRIMINAL CASE No. 26057 of 2024

BHAGWAN LAL

Versus

THE STATE OF MADHYA PRADESH

Appearance:

Shri Sanjeev Agarwal – Advocate for the applicant.

Shri Rajeev Upadhyay – Public Prosecutor for respondent/State.

ORDER

1. The applicant has filed this first bail application u/S.439 Cr.P.C for grant of bail. Applicant has been arrested on 22.05.2024 by Police Station- Sehore, District Shivpuri (M.P.), in connection with Crime No.30/2024, for the offence punishable under Sections 307, 323, 294, 34 of IPC and Ijafa Section 324 of IPC.

2. It is the submission of learned counsel for applicant that applicant is suffering confinement since 22.05.2024 and charge sheet has already been filed. Therefore, chance of tempering with the evidence/witness is remote. Genesis of crime originates from minor dispute between children of both the sides because of picking plums from the shrubs of Jujube. Therefore, it is not a case

of prior meeting of mind or with premeditation. It is further submitted that role of present applicant is confined to inflicting Lathi blow to the complainant who sustained simply injury over his head. Applicant does not bear any criminal record and there was no intention to cause life of complainant side. Case was of sudden impulse. Now applicant learnt the lesson hard way. He intends to perform some community service to purge himself out of the guilt felt by him and to serve national / environmental / social cause. He further intends to plant five saplings including two saplings of plums/Jujube (shrubs) so that all people can have those fruits without any dispute. Under these circumstances, his case may be considered for grant of bail.

3. Per contra, learned Pubic Prosecutor for the respondent/State opposed the prayer and prayed for dismissal of the application.

4. Heard learned counsel for the parties at length and perused the case diary.

5. Considering the submissions advanced by the learned counsel for the parties, without commenting on the merits of the case and as per the spirit of community service echoed in the order of **Sunita Gandharva Vs. State of M.P.** reported in **2020(3) MPLJ(Cri.) 247**, the application is allowed. It is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand Only)** with one solvent surety in the like amount to the satisfaction of trial Court.

6. This order will remain operative subject to compliance of

the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;
2. The applicant will cooperate in the investigation/trial, as the case may be;
3. The applicant will not indulge themselves in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not involve in any criminal activities in future;
5. The applicant will not seek unnecessary adjournments during the trial;
6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;
It is made clear that this bail is granted once the case is made out for bail and thereafter, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

एतद् द्वारा यह निर्देशित किया जाता है कि आवदेक **05 पौधे का (फल देने वाले पेड़ अथवा नीम/पीपल/बेर) रोपण करेगा** तथा उसे अपने आस पडोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवदे क का यह कर्तव्य है कि न केवल पाधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। **''वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।'' आवेदक विशेषतः 6–8 फीट ऊूंचे पौधे/पेड़ों को 3–4 फीट गड्ढा करके लगायेगा** ताकि वे शीघ्र ही पूर्ण विकसित हो सकें। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से 30 दिनों के भीतर संबंधित विचारण न्यायालय केसमक्ष वृक्षों/पाधों के रापेण के सभी फाटो प्रस्तुत करना होगें। तत्पश्चात्, विचारण के समापन तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी ।

वृक्षों की प्रगति पर निगरानी रखना विचारण न्यायालय का कर्तव्य

है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अदांज नही कर सकता है। इसलिए आवदे क को पेड़ा ं की प्रगति आरै आवेदक द्वारा अनुपालन के सबंधं में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवदेक द्वारा किये गये अनुपालन की एक सक्षिप्त रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में प्रस्तुत की जायेगी ।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदकगण की आरे से की गई कोई भी चूक आवेदक को जमानत का लाभ लने से वचित कर सकती है। आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेडों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन करना होगें।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामांजस्य स्थापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

7. It is expected from the applicant that he shall submit photographs by downloading the mobile application **(NISARG App)** prepared at the instance of High Court for monitoring the plantation through satellite / Geo- Tagging / Geo fencing etc.

8. Application stands allowed and disposed of.

9. Copy of this order be sent to the trial Court concerned for compliance from the office of this Court.

10. Certified copy as per rules/directions.

(ANAND PATHAK)
JUDGE

van

VANDANA VERMA

Digitally signed by VANDANA VERMA
DN: c=IN, o=HIGH COURT OF MADHYA PRADESH BENCH GWALIOR, ou=HIGH COURT OF MADHYA PRADESH BENCH GWALIOR, 2.5.4.20=2863391829 6af0b3fa82b31b23b08479728746dc68b10fd53e8bb396b58dcf57, postalCode=474001, st=Madhya Pradesh, serialNumber=A880B748893B41B1DA855946D5DC7BDE46EFE4D9A9ED20D015BEED2F999C9F8F, cn=VANDANA VERMA
Date: 2024.07.15 19:36:00 +05'30'